

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 05/ALD/2018

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.02.2018

NAME OF THE COMPANY: Dr. Rajinder Mohan Bedi vs MIS U.P  
SECTION OF THE COMPANIES ACT/I & B CODE: 7 of I & B code of 2016  
Infraestate Pvt Ltd

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	V.K. Jaiswal	Advocate	Petitioner	V.K. Jaiswal
2.	Kushagra Srivastava	"	Respondent 3	
3.	Shahid Kazmi	Advocate	Respondent 4	

**C.P. No. (IB) 05/ALD/2018**

Shri V.K.Jaiswal for the Financial Creditor. Shri Kushagra Srivastava for Respondent No.3

In the present matter, notice was issued to the Corporate Debtor Company as per order of this court, which is reported as delivered.

However, today there is no representation on its behalf.

Shri Shahid Kazmi, advocate further undertakes to file Vakalatnama on behalf of Respondent No. 4.

Hence, in view of this, a further opportunity is granted to the Respondent- Corporate Debtor Company/ respondent to file their objection, if any, by 10 days by serving an advance copy to the petitioner.

The matter to be listed on 14<sup>th</sup> March, 2018.

Date: 19/02/2018

Typed by  
Jyoti  
(Stenographer)

— Sd —

**H.P. Chaturvedi,  
Member(Judicial)**